(TO BE PUBLISHED IN PART-IV OF DELHI GAZETTE - EXTRAORDINARY) OFFICE OF THE COMMISSIONER OF VALUE ADDED TAX DEPARTMENT OF VALUE ADDED TAX GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI I.P. ESTATE, NEW DELHI-110 002.

No.VAT/Policy-III/2005-06/828

NOTIFICATION

Dated: 24th June, 2005.

In exercise of the powers conferred by section 70 of Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), I, R K Verma, Commissioner Value Added Tax, Govt. of National Capital Territory of Delhi, notify the following forms to be attached along with the returns by every dealer/person liable to furnish return under section 26 or required to furnish returns under section 27, as the case may be –

1. In case the dealer or the person is claiming cash refund in the returns, an Acknowledgement in triplicate, printed on red colour paper duly signed and filled in all particulars indicating therein:-

<u>ACKNOWLEDGEMENT</u>	Receipt No.
Return for the Quarter//20 to// 20	and date to be
Name of the Dealer	given by the
TIN No	DVAT Deptt.
Present Postal address:	
(In each of shapes of the address shape in Tip Diago amply immediately in	
(Incase of change of the address shown in Tin, Please apply immediately in DVAT – 07.	
If already applied, please enclose a copy of the application and receipt)	
Telephone No	
• Whether Return under CST Act enclosed (Write Yes/No)	
• Whether statement in DVAT – 18 enclosed (Write Yes/No)	
• Whether statement in DVAT – 18A enclosed (Write Yes/No)	
(Please indicate details of your Bank A/C for speedy and hassle free electronic	
Refund in your bank A/pl. Also enclose a copy of your cancelled cheque.)	
• Bank A/c No being operated in the name of	
Name and address of Bank/ Branch	
• MICR (Bank Code) Bank Account Type i.e. saving/current etc.	
(pl. specify)	
• Turnover (VAT) Rs Turnover (Central) Rs	

 Net VAT paid Rs Amount of CST paid Rs Amount of cash refund claimed 	
(Signature of th Status :	e Dealer)
2. In case the dealer or the person is not claiming cash refund in the Acknowledgement in triplicate, printed on green colour paper duly particulars indicating therein:-	
ACKNOWLEDGEMENT Return for the Quarter //20 to//20 Name of the Dealer TIN No	Receipt No. and date to be given by the DVAT Deptt.
Present Postal address: (Incase of change of the address shown in Tin, Please apply immediately in DVAT – 07.	
If already applied, please enclose a copy of the application and receipt) Telephone No	
 Whether Return under CST Act enclosed (Write Yes/No) Whether statement in DVAT – 18 enclosed (Write Yes/No) Whether statement in DVAT – 18A enclosed (Write Yes/No) Turnover (VAT) Rs	
(Signature of th Status:	e Dealer)
3. Any return without attachment of an acknowledgement form shall b incomplete return.	e treated as
(R.F. COMMISSIONER OF VALUE AI	K. VERMA) DDED TAX
GOVT. OF NCT	

Dated: 24th June, 2005.

No.VAT/Policy III/2005-06/829 to 836

Copy forwarded to :-

- 1) Secretary, General Administration Department, Govt. of Delhi, with an extra copy for publication in Delhi Gazette (Part IV) extraordinary for publication today.
- 2) Pr. Secretary (Finance), Government of NCT Delhi, Delhi Secretariat, I.P. Estate, New Delhi 110 002.
- 3) Secretary to Finance Minister, Government of NCT Delhi, Delhi Secretariat, I.P. Estate, New Delhi 110 002.
- 4) PS to Commissioner (VAT), Bikri Kar Bhawan, Govt. of NCT Delhi, I.P. Estate, New Delhi 110 002.
- 5) Value Added Tax Officer (Policy), Sales Tax Department, Bikri Kar Bhawan, I.P. Estate, New Delhi 110 002
- 6) All VAT Officers, Govt. of Delhi, Delhi.
- 7) Guard File.

(S.S. GHONDROKTA) JT. COMMISSIONER OF VALUE ADDED TAX GOVT. OF NCT OF DELHI.